[8 July, 2019]

सूखे की गंभीर स्थिति बनी हुई है। जुलाई माह का प्रथम सप्ताह बीत गया, लेकिन जितना पानी बरसना चाहिए, उतना पानी नहीं बरसा।

प्रो. राम गोपाल यादवः पानी बिल्कुल नहीं बरसा।

श्री रेवती रमन सिंह: मान्यवर, 151 जिलों में पानी कम बरसा है, जिसकी वजह से धान की रोपाई नहीं हो पा रही है, जिससे कि आने वाले दिनों में खरीफ की फसल प्रभावित होगी और उत्पादन पर भी इसका असर पड़ेगा।

मान्यवर, मैं आपके माध्यम से कुछ राज्यों की ओर सरकार का ध्यान आकृष्ट करना चाहता हूँ। मान्यवर, बिहार के 13 जिलों में कम बारिश हुई है, ओडिशा के 12 जिलों में, हरियाणा के 9 जिलो में, उत्तर प्रदेश के 13 जिलों में कम बारिश हुई है, इसी तरह कर्णाटक, राजस्थान और गुजरात में भी कम बारिश हुई है। मान्यवर, विडम्बना यह है कि बहुत से राज्यों में बाढ़ और सूखा दोनों हैं, ऐसी स्थिति बनी हुई है कि इतने राज्यों में कोई राज्य बाढ़ से प्रभावित है और ज्यादातर राज्य सूखे से प्रभावित हैं।

मान्यवर, मैं आपसे आग्रह करूंगा कि हर साल 12 हजार किसान आत्महत्या करते हैं, जिसे रोकने के लिए सरकार को तत्काल कार्यवाही करनी चाहिए और जो राज्य सूखे से प्रभावित हैं, सरकार को उनका प्रबन्ध करना चाहिए, धन्यवाद।

MR. CHAIRMAN: Shri A. Navaneethakrishnan and Shri Tiruchi Siva afterwards, both will get one and a half minutes each to speak.

Rejection of Tamil Nadu N.E.E.T exemption bill

SHRIA. NAVANEETHAKRISHNAN (Tamil Nadu): Mr. Chairman, Sir, this is a very important issue. The two Bills were passed by the Tamil Nadu Legislature, one for MBBS and the other for BDS, seeking exemption from NEET. Now, it has come to light that the hon. President has rejected the two Bills. I humbly submit that this is the Council of States. The Tamil Nadu Legislature had unanimously passed the two Bills seeking exemption, which were then forwarded to the President of India for seeking his assent. I am of the humble opinion, subject to correction, that the hon. President need not accept the advice given by the Central Government. Whether it is the Congress Party or the BJP, they are doing the same thing. Earlier also, I had submitted this. So, my humble submission would be that it is the Legislative AssemblyÊs right to bring a Bill and, as per the law, it has been forwarded to the hon. President for the hon. President mandatorily. Only then the jurisdiction of the Central Government comes. The Central Government has to send the Bill passed by the Tamil Nadu Legislature to the hon. President. That procedure is legally valid.

Now, what is done by the * or the Central Government is totally unconstitutional and illegal. However, our hon. Chief Minister and the hon. Deputy Chief Minister are very

^{*}Expunged as ordered by the Chair.

18 Matters raised [RAJYA SABHA]

with Permission

particular about it. They have instructed me to raise this issue. So, I urge the Central Government not to impose the NEET which is affecting the poor students of the State of Tamil Nadu. Thank you, hon. Chairman.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the NEET examination for the medical colleges, stands as a stumbling block for the poor students and those students, who are from the rural areas, for three main reasons. One is, it does not take into consideration the high marks secured by students in class XII and totally this bears no significance in NEET examinations. Number two, Sir, the examination is conducted under CBSE syllabus and those students, who are from rural side and who have studied State syllabus, are not able to cope up with this syllabus. The third thing, Sir, is that only those students, who have studied under coaching centres are able to write the examination. So, poorer students are not able to do so. Sir, in this situation, the Tamil Nadu Legislative Assembly, with the support of the major Opposition party, the DMK, has unanimously passed the two Bills which were sent for the assent of hon. President. ...(Interruptions) ... I will complete, Sir. The Tamil Nadu Legislative Assembly unanimously passed two Bills, which have come to the Union Government. Now, it has been revealed in the Supreme Court that the Home Ministry has rejected the proposal of the Tamil Nadu Legislative Assembly. Sir, this is totally against the spirit of federalism. Disowning the decision of the State Legislature is not acceptable. So, in protest, we walk out.

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI R.S. BHARATHI (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

(At this stage, some hon. Members left the Chamber)

MR. CHAIRMAN: All the Members, who have raised their hands, their names should be included in the associations.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI S.R. BALASUBRAMONIYAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIA.K. SELVARAJ (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.R. ARJUNAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI A. VIJAYAKUMAR (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती कहकशां परवीन (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

ہ امحترمہ کہکشاں پروین (بہار): می بھی مانّئے سدسئے کے ذریحے اٹھائے گئے وشئے سے خود کو سمبدّہہ کرنٹی ہوں۔

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform the House that the Business Advisory Committee, at its meeting held on 8th July, 2019, has allocated time for the Government Legislative and other Business as follows:,

Sl. N	0.	Business	Time Allotted	
1.	Gene	eral Discussion on the Union Budget for 2019-20.	Twelve Hours	
2.		scussion on the working of the following nistries, in the order indicated:-		
	(i)	Ayurveda, Yoga and Naturopathy, Unani	One day each that is, 4	
		Siddha and Homoeopathy (AYUSH)	hours	

†Transliteration in Urdu script.